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सलोनी सिंह
SALONI SINGH
महानगर दण्डाधिकारी-01
Metropolitan Magistrate-01
कमरा नं. 54
Room No. 54
शाहदरा, कड़कडूमा कोर्ट, दिल्ली
Shahdara Karkardooma Courts, Delhi

State Vs Prakash
FIR NO 278/2020
GTB Enclave

07.12.2020

Through VC Cisco Webex

Present: Mr. Lokesh Kumar, APP for State

Previous Involvement Report of accused has been filed by the I.O. Put up for consideration of order on bail application at 2:00pm.

(Saloni Singh)
Metropolitan Magistrate - 01
Shahdara, KKD, Delhi/11.12.2020
Karkardooma Courts, Delhi.

At 2:00pm

Present: Mr. Lokesh Kumar, APP for State

IO HC Trilok Kumar

Mr. Manoj Kumar, Advocate for accused.

1. Matter is pending consideration on the bail application filed on behalf of accused Prakash on the grounds, namely, that the accused has been falsely implicated in this case, that accused is in JC since 28.08.2020, that accused is a student and has no previous criminal record, that the accused belongs to a respectable family and undertakes to abide by the conditions imposed by this court and that the accused is ready to furnish a sound surety.
2. Arguments on the bail application have already been advanced. Ld. APP for the State submitted that this is the third bail application of the accused and the accused be not released till the evidence of the complainant is recorded. He further submitted that as per the facts of the case, Section 394 of IPC is also made out as the complainant had sustained injury because of the act of the accused. Advocate for the accused submitted that the accused has been in custody for the past four months and is a student aged 23 years and charge sheet has already been filed. Further, it is submitted that the complainant had fallen on his own and not because of fault of the accused
3. Submissions have been heard. Court file perused. The IO has filed the recent previous involvement report of the accused Prakash as per which there is one more case (FIR no. 260/2020) pending against the accused in which the accused Prakash has already been released. On inquiry, the I.O. has

informed that the accused Prakash was discharged in FIR 260/2020 as no recovery had been made from him. The accused Prakash has been in custody for more than 3 months and the charge sheet in the present case has already been filed. There is no such adverse report or circumstances against the accused to suggest that he would attempt to in any manner harm or influence the complainant. Considering that no purpose shall be served keeping accused any longer in judicial custody, the accused Prakash is admitted to bail on furnishing bail bonds in the sum of Rs. 20,000/- with surety of like amount and subject to following conditions: -

- a. The accused shall not commit offence similar to the offence of which he is accused or is suspected of having committed.
 - b. The accused shall attend all the court date fixed during the trial.
 - c. The accused shall not directly or indirectly make any inducement, threat, promises to any person acquainted with the facts of the case so as to dissuade him from disclosing him from such facts to the court or to any police official or tamper with evidence.
 - d. The accused shall not in any manner contact or communicate with complainant.
4. Accordingly, the present bail application is disposed off. Copy of this order be upload on the website of Delhi District Court. Scanned copy of this order be also sent via email to counsel for accused or given dasti.



(Saloni Singh)
Metropolitan Magistrate - 01
Shahdara, KKD, Delhi/11.12.2020
Metropolitan Magistrate (SHD.)
Karkardooma Courts, Delhi.